कि मैं सारे हिन्दुसतान में घूमा हूं लेकिन मुझे ऐसा थर्ड क्लास कोच कहीं देखने को नहीं मिला। उसमें शीशों की जगह प्लाई लगी हुई है, सारे बाजू टूटे हुए हैं और उसे फर्स्ट क्लास कोच कहते हैं। मैंने इसके बारे में चेयरमैन, अग्रवाल साहब से भी कहा था और तत्कालीन मंत्री जी से भी कहा था लेकिन इस पर कोई गौर नहीं हुआ।

महोदय, हम कहते हैं कि हम शहरी हैं। हरियाणा में वैसे तो जींद, पटियाला, रिवाड़ी, अमृतसर आदि के लिए अच्छी सुविधा उपलब्ध है लेकिन हिसार से सिरसा के लिए कोई साधन नहीं है जिससे आदमी आराम से वहां पहुंच सके। मेरी आपसे प्रार्थना है ओर प्रपोजल है कि एक लॉंग डिस्टेंस की गाड़ी गंगानगर-भटिंडा-सिरसा-भिवानी-रिवाड़ी-दिल्ली चलाने की कृपा करें।

महोदय, यह जो सिरसा एक्सप्रेस हे, इसका नाम वेसे ही एक्सप्रेस रखा हुआ है। यह तो लोकल गाड़ी है । इसका कुछ प्रबंध आपको करना चाहिए। हमारी सिरसा की गाड़ी 6 घंटे में पहुंचती हे और दिल्ली से चंडीगढ़ 3 घंटे में पहुंच जाती है। ऐसी एक्सप्रेस हमारे यहां लगी हुई है। इसका आपको कुछ इंतजाम करना चाहिए।

महोदय, अब मैं कुछ और बातें भी कहना चाहता हूं। हमारे पासवान साहब ने यहां सदन में पहले कहा था कि जितने अनमैन्ड क्रॉसिंग्ज़ हैं, सारे लेवल क्रॉसिंग्ज़ बना दिए जाएंगे। अगला बजट आया, उन्होंने इसी हाऊस में कहा कि जो एम.पी. कहेगा, वह हम अमेंड करके बना देंगे। यह रिकॉर्ड में मौजूद है। लेकिन कुछ नहीं हुआ। महोदय, हिसार से शादुलपुर, गैंग नंबर 9, पोल नंबर 12-13 हिसार से 11 किलोमीटर की दूरी पर जो....

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR) : Mr. Ramji Lal, will you please take your seat for two minutes? कृपया आप 2 मिनट के लिए अपना स्थान ग्रहण करें।

---

(1) The Constitution (Eighty-Sixth Amendment) Bill, 1999

(2) The Constitution (Eighty-Seventh Amendment) Bill, 1999

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Mr. Vice-Chairman, Sir, we could not take up the Constitution (Eighty-sixth Amendment) Bill, 1999 and the Constitution (Eighty-seventh Amendment) Bill, 1999 due to some reason. As far as the Constitution (Eighty-seventh

Amendment) Bill, 1999 is concerned, we could not evolve a consensus on the amendment. Therefore, the Government have decided to defer this Bill. During the inter-session period, we will hold consultations with all the political parties and will see that a more comprehensive amendment about Panchayati Raj is brought forth. As far as the Constitution (Eighty-sixth Amendment) Bill, 1999 -- regarding the State of Arunachal Pradesh and the Tribes -- is concerned, I think, there is almost a unanimity in the House. So, we can pass it even without a discussion or with little discussion or in whatever way we like. But, at the same time, we need at least 120 Members to be present in the House for voting in favour of this Bill. We can decide about tomorrow's timing for voting. Every political party should ensure the presence of its Members, only then, this Bill can be passed. This Bill relates to the State of Arunachal Pradesh. It is a very important Constitutional Amendment Bill. So, I suggest, tomorrow, immediately after the Question Hour, we can take up this Bill. Well, I don't think it needs much discussion. Immediately after the Question Hour, we can take up the Constitutional Amendment Bill. Every political party should mobilise its Members and ensure their presence for voting in the House. Only then we can pass this Bill tomorrow.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR) : Since there is a consensus on this Bill, I don't think there will be any problem. At 12 o'clock, we can take it up.

SHRI PRANAB MUKHERJEE (West Bengal) : Since it is a Constitutional Amendment Bill, we shall have to ensure the presence of the required number of Members. So, it should not be less than 118 Members. It can be more. But the minimum requirement is 118 Members. I think, there is a broad consensus on this Bill. It should be possible for us to get it passed. But the only point is that if you do not have that number; and once the Bill falls through, then, we will have problems. We shall have to wait for a longer period of time. We shall have to ensure presence of that requisite number for voting and passing.

SHRI E. BALANANDAN (Kerala) : At that time, our Members will be present.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I agree with what my hon. colleague has said. But let us not infringe upon the right of the Private Members to raise the Special Mentions. The time should be

adjusted in such a manner that the Special Mentions are also completed. We shall cooperate with the Government. Let it be after the Special Mentions and before lunch.

SHRI PRAMOD MAHAJAN: Sir, I am just saying, at twelve o' clock. It does not mean exactly at twelve o' clock. We can have it at 12.30. We will first count the Members and then start with it. I can say, immediately after the Question Hour, maybe, after a couple of Special Mentions, we can take this up.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): In the courts, we say, not before twelve.

SHRI GURUDAS DAS GUPTA: Sir, we shall all remain here after the Special Mentions.

SHRI SATISHCHANDRA SITARAM PRADHAN (Maharashtra) : Sir, I welcome the suggestion.

SHRI PRAMOD MAHAJAN: Sir, I am grateful to the Members.

THE APPROPRIATION (RAILWAYS) No. 4 BILL, 1999 - Contd.

श्री रामजीलाल : उपसभाध्यक्ष महोदय, मैं मंत्री जी से यह कहना चाहूंगा कि हिसार में रेलवे क्रासिंग का एक डबल फाटक है। यह 24 घंटे में पौने 24 घंटे बंद रहता है और मैं इस बारे में 6 साल से कहता आ रहा हूं। इस मांग की वजह से यहां पर धरने हुए, सत्याग्रह हुए और स्ट्राइक वगैरह हुई। सरकार ने भी एश्यूरेंस दिया था कि यहां पर पुल बना दिया जाएगा। यहां ओवर ब्रिज हो या अंडर ब्रिज हो, कोई एक ब्रिज तो मिल जाए। इसके न होने के कारण दो-तीन किलोमीटर का फालतू चक्कर लगाना पड़ता है। तो मैं आपसे प्रार्थना करूंगा कि हिसार का जो डबल फाटक है, यहां पर पुल शीघ्र बनाया जाए। यह मामला कई सालों से अंडर कंसीडरेशन है। मैं आपसे यह भी कहना चाहूंगा कि हिसार-सादलपुर को मीटर गेज से ब्रॉड गेज में करने के लिए सर्वे होकर पिछले बजट में आ गया था। लेकिन अभी तक पता नहीं, इस पर क्या हो रहा है। अतः जल्दी से जल्दी शुरू करके इसको ब्रोड गेज में परिवर्तित कर दिया जाए। हिसार से फतेहाबाद वाया अग्रोहा मेडिकल कालेज का भी सर्वे हो चुका है। यहां मेडिकल कालेज वगैरह हैं.......**(व्यवधान)**....**(समय की घंटी)** क्या समय हो गया मेरा?